

## 150 वर्ष पुराने कानून

2308. प्रो. विजय कुमार मल्होत्रा :  
क्या विधि और न्याय मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या भारत के कुछ कानून 150  
वर्ष पुराने हैं ;

(ख) 100 वर्षों से अधिक पुराने  
कितने कानून हैं ;

(ग) क्या बदलते हुए परिदृश्य में  
इनमें कुछ कानूनों में संशोधन करने,  
कुछ को समाप्त करने, कुछ को नये सिरे  
से बनाने की आवश्यकता नहीं है ; और

(घ) सरकार इन संबंध में क्या  
कार्रवाई कर रही है ?

विधि और न्याय मंत्रालय के राज्य  
मंत्री (श्री रामकान्त डी. खलप) :  
(क) जी, हाँ ।

(ख) ऐसे 176 केन्द्रीय अधिनियम  
हैं ।

(ग) और (घ) परिणामों का उपां-  
तरण जिसके अन्तर्गत उनका निरसन भी  
है, समय-समय पर सरकार द्वारा उनकी  
आवश्यकता के आधार पर आरंभ किया  
जाता है ।

**Executive Control over appointment  
of Judges**

2309. SHRI JANARDHANA  
POOJARY: Will the Minister of  
LAWS AND JUSTICE be pleased to  
state:

(a) whether Government have a  
proposal under consideration to bring  
forward a legislation providing for  
executive control over appointment  
of Judges of High Courts and Supreme  
Court as well as their transfers  
from one High Court to another;

(b) if so, the details of the pro-  
posal; and

(c) the reasons for such a propo-  
sal?

THE MINISTER OF STATE OF  
THE MINISTRY OF LAW AND  
JUSTICE (SHRI RAMAKANT D.  
KHALAP): (a) to (c) The Govern-  
ment decided to introduce a Consti-  
tution Amendment Bill in Parlia-  
ment to make changes in the exist-  
ing system of appointment of Judges  
of the Supreme Court, Chief Justices  
of the High Courts, Judges of the  
High Courts and transfer of Chief Jus-  
tices and Judges of the High Courts.  
The Government felt it necessary to  
amend the Constitution to reiterate  
and spell out the intent of the fram-  
ers of the Constitution clearly and  
unambiguously with a view to keep  
it beyond the pale of any contro-  
versy. Accordingly, the Constitution  
(Eighty-Second Amendment) Bill,  
1997 was circulated to members of  
the Lok Sabha March, 1997.

**Complaints against malpractice by  
Vice-President of ITDC**

2310. SHRI JALALUDIN ANSARI:  
Will the Minister of TOURISM be  
pleased to state:

(a) whether ITDC management  
received a complaint letter dated  
25th June, 1997 from the All India  
ITDC Employees Union demanding  
stricter disciplinary action against  
Vice-President (P-E) of ITDC for  
his various malpractices causing huge  
loss to the Corporation;

(b) if so, what is the reaction of  
ITDC management and action taken  
on the above-mentioned complaint;  
and

(c) whether ITDC management/  
Government would like to refer the  
whole case to CBI for proper investi-  
gation and what are the parawise  
comments/factual position on the  
points stated in the above mentioned  
letter?